

**IN THE INCOME TAX APPELLATE TRIBUNAL  
MUMBAI BENCHES "C", MUMBAI**

**BEFORE SHRI M. BALAGANESH (AM) AND SHRI RAM LAL NEGI (JM)**

**M.A. No. 584/Mum/2018  
(Arising out of ITA No. 4762/Mum/2016)  
(Assessment Year : 2012-13)**

M/s Sagar Arts Pvt. Ltd., Sagar Villa, Road No. 12A, JVPD Scheme, Vile Parle (West), Mumbai - 400049 PAN: AAICS3918A	<b>Vs.</b>	The ACIT - 16(1), Room No. 439, Aayakar Bhavan, M.K. Marg, Mumbai - 400030 Mumbai - 400030
<b>(Appellant)</b>		<b>(Respondent)</b>

Assessee by : Neha Paranjpe (AR)

Revenue by : Satish Chandra Rajore (DR)

Date of Hearing: 25/01/2019

**CORRIGENDUM**

By way of the present miscellaneous application, the assessee has brought to our notice a mistake apparent in the order dated 11.07.2018, passed by this Bench in ITA No. 4762/Mum/2016 i.e., the Bench has inadvertently mentioned in the last para of the order that the appeal filed by the revenue is allowed which is contrary to the decision of the Bench.

In our considered view the mistake apparent is required to be corrected. Hence, by way of this corrigendum, we rectify the mistake apparent and replace the word "**allowed**" appearing in the last para of the order with the correct word "**dismissed**". Hence, the last para of the said order may be read as "In the result appeal filed by the revenue for assessment year 2012-13 is dismissed."

*Sd/-*

(M. BALAGANESH)

ACCOUNTANT MEMBER

*Sd/-*

(RAM LAL NEGI)

JUDICIAL MEMBER

मुंबई Mumbai; दिनांक Dated: 15/04/2019

Alindra, PS

**आदेश प्रतिलिपि अग्रेषित/ Copy of the Order forwarded to :**

1. अपीलार्थी / The Appellant
2. प्रत्यर्थी / The Respondent.
3. आयकर आयुक्त (अपील) / The CIT(A)-
4. आयकर आयुक्त / CIT
5. विभागीय प्रतिनिधि, आयकर अपीलीय अधिकरण, मुंबई /  
DR, ITAT, Mumbai
6. गार्ड फाईल / Guard file.

आदेशानुसार/ BY ORDER,

सत्यापित प्रति //True Copy//

उप/सहायक पंजीकार (Dy./Asstt. Registrar)  
आयकर अपीलीय अधिकरण, मुंबई / **ITAT, Mumbai**